

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A No. 162/97

...Shri.... A.K. Mittal

...Union of India & Ors.....

Applicant(s)

...I.M. Person.....

Respondent(s)

...Mr.... B.K. Sharma..... Advocate for the Applicant(s)

Advocate for the Respondent(s)

OFFICE NOTE

DATE

COURT ORDER

An application, 8.8.97
No 221/97 is filed.

for Condemnation
of delay in filing
the O.A 162/97.

On behalf of Mr B.K.Sharma, learned
Railway standing counsel a mention has
been made for adjournment as he has
some personal difficulty in appearing
the Court today.

List on 12.8.97 for admission.



Vice-Chairman

This application is in
time but not in time
Condemnation Petition
not filed. C.P.
Rs. 50/- deposited
IPO/BD No 21/97

pg

11/2

12-8-97

There is no representation on

behalf of the applicant. Mr. B.K. Sharma
learned Railway Standing counsel is
present.

List on 14-8-97 for Admission.



Vice-Chairman

lm

13/8

14-8-97

There is no representation on

behalf of the applicant. Application is
dismissed for default.



Vice-Chairman

1mp

18/8

7-11-97 To be listed alongwith M.P. 282/97
on 2-1-98.


Vice-Chairman

lm

2-1-98 282/97 to 9-1-98

By order

18.2.98

Copy of order
dtd. 15.2.98 issued
to the respondents.

13.2.98 There is no representation
Advised to 6.3.98.
by order

6.3.98

There is no representation on
behalf of the applicant. The case
is adjourned till 20.3.98.

19.3.98

Copy of order dated
13.2.98 suppressed
due to postal remarks nkm
so filed on 19.2.98.


Vice-Chairman

19.3.98

20.3.98 Case to be listed
for orders on 24.4.98.

By order

24.4.98

This original application has been filed
by Shri A.K. Mittal. The applicant has
challenged the order of transfer. Mr B.K.
Sharma, learned Railway Counsel submits that the
applicant has since expired on 20.3.98. As it is
a transfer matter the right to sue does not
survive. Therefore, the application has become
infructuous. The application is accordingly
disposed of.

Copy of the order
has been sent to the
D/See for issuing
the same to the L/Adv.
of the Respondents
by Nidhi Deshpande No.
1208 dated
1-5-98

nkm N 271


Vice-Chairman